

Dated : 2/2/1995

None for the applicant.

Mr. V. S. Masurkar, Counsel
for the respondents. He
prays to grant some time
for filing reply.

S.O. to 29-3-1995

the last chance.



Dy. Registrar

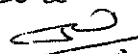
Dated : 29-3-1995

None for the applicant.

Mr. V. S. Masurkar, Counsel
for the respondents. He says
that reply is almost ready
and hence prays to grant
some time for filing reply.

S.O. to 24-4-1995

the last chance.



Dy. Registrar

Dated : 24-4-1995

Mr. S. S. Karkera, Counsel
for the applicant.

Mr. V. S. Masurkar, Counsel
for the respondents. He
again prays to grant
some time for filing reply,
though sufficient time granted.

The matter be remitted
in sine-die list. At the
time of fixing the date
of hearing notice may
be issued to R-2 and
Counsel for the applicant.



Registrar

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

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Tribunal's Orders

Fixed for AH on
10/10/94.

~~for D. Registrar~~

Dated: 10.10.94

Mrs. K.N. Velankar, Counsel
for the applicant.

Admit.

Reply may be filed
within six weeks of service of
notice on the respondents.

List the case before Registrar
on 1.12.94 for completion of
pleadings and then in Sine die
list.

Notices are issued
to Respondents on
24-10-94

MD

M.R. Kolhatkar

(M.R. Kolhatkar)

M(A)

M.S. Deshpande
VC

Dated: 1/12-1994

Mr. S.S. Kerkar, Counsel for
Mrs. K.N. Velankar Counsel
for the applicant.

Mr. V.S. Yasurkar, Counsel
for the respondents. He
prays to grant some time
for filing reply. Note of appearance
has been filed today.

S.O. to 2/2/1995 as the
last chance.

SD
Deputy Registrar

M.P. no. 476/95
for taking the
written statement
of Respondents on
Revised, filed
on 3.7.95

22/6

Date: - 3.7.95

M.P. 476/95

SL. No. 37

Mr. S.S. Kavkara for
M/s. Kamal N. Velankar, Mr. V.S.
Masurkar for the respondents.

Respondents have
filed M.P. 476/95 seeking
permission to file reply
to the O.A. M.P. is allowed.
~~A copy~~ and the reply is
taken on record. A copy
of the reply is given to
the counsel for the applicant.
Applicant is at liberty to
file rejoinder if any within
four weeks.

S.O. to 22.8.95 for
completion of pleadings
before the Registrar.
Thereafter the matter
may be kept in
sine die list.

(P.P. Srinivasan) (B.S. Hegde)
M (A) M (J)

M

Dated: 22/8/95

None for the applicant.
Mr. V.S. Mosurkar, Counsel
for respondents. They have
already filed their reply
in the matter.

The matter be kept
in sine-die list. At the
time of fixing the date
of hearing notice may
be issued to R-4 and
counsel for the applicant.

By
Registrar

P.T.

The matter taken out
from sine-die list.

Fix for F.H. on.

5.7.98. Issue Notice

to Counsel for applicant
vs. Respondents.

By
11/7/98
11/11

Notices issued to
Applicant/Respondents
5.2.98

Loh

Notice dtd. 5/2/98
Served on Applicant
& his Advocate

10.2.98

10
16/2

Notice dtd. 5/2/98

Served on R.No.49

dt. 11/2/98

18
18/2

Per Tribunal - 5398

As no Division Bench
is available the matter
is adjourned to 04/6/98

⁷⁰
for a. Registrar

4/6/98-11

Applicant and Counsel
absent.

Shri V.S. Masurkar, Counsel
for respondent - present.

It is an old case of
1994. Nobody is there
for the arguing the
matter.

Hence the CA is
dismissed for non-
prosecution. No costs.

(D.S. Bawari) (R.C. Vaidyanatha)
M(A) V.C.

alip.

(J)
Order/Judgement despatched
to Applicant / Respondent (s)
26/06/98

01/07/98